

development requirements. BRGF also aims to strengthen Panchayats through its capacity building component.

(b) and (c) The strengthening of PRIs in the country is a multi-dimensional and continuous process. There can be no single assessment of the funds for this.

Remuneration paid to invigilators/supervisors

532. SHRI AMBETH RAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the fact that remuneration for invigilators/supervisors for GATE and other exams is around Rs. 750/- per session, whereas Union Public Service Commission (UPSC) pays only Rs. 300/- per session for its exams; and

(b) whether Government proposes to increase the remuneration paid to invigilators/supervisors being engaged for various exams conducted by UPSC after Sixth Pay Commission?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Remuneration to various categories of functionaries engaged for actual conduct of examination has been revised w.e.f Engineering Services Examination, 2013 held from 28.6.2013. Remuneration for invigilators in UPSC examinations are now Rs. 360/- per session for objective type examination and Rs. 420/- per session for conventional type examination and that for Supervisor is Rs. 540/- per session for objective type examination and Rs. 600/- per session for conventional type examination. These rates are revised from time to time. Rates for the UPSC examinations and GATE examinations are not comparable.

Supreme Court's comments on CBI

†533. SHRI RAM JETHMALANI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Supreme Court of India had made comments on the important intelligence institution of the country, the Central Bureau of Investigation (CBI) during the last months and also requested Government to make this institution self-reliant; and

(b) if so, the details thereof, and the steps taken by Government after the above said comment of the Supreme Court?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The Supreme Court passed an order dated 08.05.2013 in Writ Petition (Criminal) No. 120 of 2012, and WP (Civil) 463 of 2012 to know whether the Central Government intended to put in place appropriate law for the independence of the CBI and its functional autonomy and insulate it from extraneous influence(s) of any kind so that CBI is viewed as a non-partisan investigating agency. The Court directed the filing of the affidavit by July 3, 2013.

The Government constituted a Group of Ministers (GoM) which considered the matter at length. Based on its recommendations and with the approval of the Cabinet, Government filed an affidavit in the Supreme Court on 03.07.2013.

Online application of RTI

534. DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether Right to Information (RTI) applications can be filed by Indian citizens online, if so, the details of the procedure thereof; and

(b) whether RTI applications can be filed online by Non-Resident Indians (NRIs), if so, the details of the procedure thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) Government of India has started a RTI online web portal whereby Right to Information (RTI) applications can be filed online by Indian citizens, including those who are living abroad. The detailed procedure in filing of on-line RTI applications is as under:

An Indian citizen can file RTI application online through RTI online web-portal, having url www.rtionline.gov.in. The prescribed fee for RTI application can also be paid online through a payment gateway of State Bank of India by way of internet banking of State Bank of India and its associate banks and by using debit/credit cards of Master/Visa. This facility at present is available only for 37 Ministries/Departments of Government of India.

Selection of Junior Translators and Hindi Pradhyapak

535. DR. JANARDHAN WAGHMARE: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 3045 given in the Rajya Sabha on 20 December, 2012 and state: